

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 298/2010**

**Coram: Dr. Pramod Deo, Chairperson  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member**

**Date of Order: 30.6.2011**

**IN THE MATTER OF**

Provisional transmission tariff in respect of transmission system associated with Ramagundam STPP including ICT at Khammam and Reactor at Gazuwaka under CTP Augmentation in Southern Region for the period from 1.4.2009 to 31.3.2014.

**AND  
IN THE MATTER OF:**

Power Grid Corporation of India Ltd., Gurgaon .... **Petitioner**

**Vs**

- 1 Kerala State Electricity Board, Thiruvananthapuram
- 2 Tamilnadu Electricity Board, Chennai
- 3 Electricity Department, Govt. Of Pondicherry, Pondicherry
- 4 Electricity Department, Government of Goa, Panaji, Goa
- 5 Transmission Corporation of Andhra Pradesh Ltd.,Hyderabad
- 6 Northern Distribution Company of Andhra Pradesh Limited, Warangal
- 7 Eastern Power Distribution Company of Andhra Pradesh Limited,  
Vishakhapatnam
- 8 Southern Power Distribution Company of Andhra Pradesh Limited,  
Tirupati
- 9 Central Power Distribution Company of Andhra Pradesh Limited,  
Hyderabad
- 10 Karnataka Power Transmission Corporation Ltd., Bangalore
- 11 Bangalore Electricity Supply Company Ltd., Bangalore
- 12 Gulbarga Electricity Supply Company Ltd., Gulbarga
- 13 Hubli Electricity Supply Company Ltd., Hubli
- 14 MESCOM Corporate Office, Mangalore
- 15 Chamundeswari Electricity Supply Corporation Ltd., Mysore

.....**Respondents**



## ORDER

In this petition the petitioner, Power Grid Corporation of India Ltd. has sought approval for tariff in respect of transmission system associated with Ramagundam STPP including ICT at Khammam and Reactor at Gazuwaka under CTP Augmentation (hereinafter referred to as 'the transmission system') in Southern Region for the period from 1.4.2009 to 31.3.2014, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009, as amended from time to time (hereinafter referred to as "the 2009 regulations").

2. Regulation 5 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (First Amendment) Regulations, 2011 provides as under:

*"(4) Where application for determination of tariff of an existing or a new project has been filed before the Commission in accordance with clauses (1) and (2) of this regulation, the Commission may consider in its discretion to grant provisional tariff upto 95% of the annual fixed cost of the project claimed in the application subject to adjustment as per proviso to clause (3) of this regulation after the final tariff order has been issued:*

*Provided that recovery of capacity charge and energy charge or transmission charge, as the case may be, in respect of the existing or new project for which provisional tariff has been granted shall be made in accordance with the relevant provisions of these regulations."*



3. The annual transmission charges claimed by the petitioner for the period 2009-14 is as under:

(₹ in lakh)

	2009-10	2010-11	2011-12	2012-13	2013-14
<b>Annual transmission charges claimed</b>	6074.70	6297.48	6899.98	7652.77	8184.81

4. In exercise of power under clause 4 of Regulation 5 of the 2009 regulations, we have decided to grant provisional tariff to the petitioner for transmission system pending determination of the final tariff.

5. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission system are allowed as under:

(₹ in lakh)

	2009-10	2010-11	2011-12	2012-13	2013-14
<b>Annual transmission charges allowed</b>	5163.50	5352.86	5864.98	6504.85	6957.09

6. The provisional transmission charges allowed in this order shall be subject to adjustment as per proviso to clause (3) of Regulation 5 of the 2009 regulations after the final tariff order is issued.

Sd/-

**[M.DEENA DAYALAN]**  
MEMBER

sd/-

**[V.S.VERMA]**  
MEMBER

sd/-

**[DR.PRAMOD DEO]**  
CHAIRPERSON

